

By e-mail.

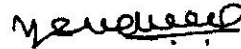
- Read :-** Hon'ble High Court, Bombay Letter No.Insp-I/33/2021,
Dated 16/04/2021 alongwith Circular dated 16/04/2021.
- Read :-** District Court, Circular No.B.04/EB.03/55 of 2021,
Dated 14/04/2021.
- Read :-** Hon'ble High Court, Bombay Letter No.Insp-I/40/2021,
Dated 10/06/2021 alongwith Circular dated 09/06/2021.
- Read :-** District Court Circular No.B.04/EB.03/102 of 2021,
Dated 14/06/2021.
- Read :-** The Order No.डी.सी./कार्यालय/१५०५/२०२१ dated 26/06/2021 of
the District Magistrate, Ahmednagar.
- Read :-** District Court, Circular No.B-04/EB.03/115 of 2021,
Dated 27/06/2021.
- Read :-** Hon'ble High Court, Bombay Letter No.Insp-I/48/2021,
Dated 02/07/2021 alongwith Circular dated 07/07/2021.

DISTRICT & SESSIONS COURT, AHMEDNAGAR.

CIRCULAR

No.B-04/EB.03/121 of 2021, DATED 02/07/2021.

1. All the Bar Room/s within the premises of the Courts are allowed to remain open during the Court working hours, with following protocol to be strictly adhered to by the Advocates.
 - a) Advocates are permitted to use such Bar Room/s with **50% of its sitting capacity.**
 - b) Such Bar Room should have **cross ventilation.**
 - c) The Advocates using the Bar Room/s should **wear two masks** and shall strictly follow the Covid appropriate behaviour.
 - d) It shall be the responsibility of the respective Bar Association to ensure that all the above protocols are followed strictly.
2. If, the undersigned come across any single breach of the above said protocols, such Bar Room/s will be closed down.
3. **All the Courts in the Ahmednagar District shall remain open/functional on every 1st, 3rd and 5th working Saturday.**
4. All the other provisions of the earlier Circular dated 09/06/2021 read with Circular dated 16/04/2021 shall apply mutatis mutandis.
5. This Circular shall come in force **w.e.f.05/07/2021** and shall remain in force until further order.



(S. V. Yarlagadda)

Principal District & Sessions Judge,
AHMEDNAGAR

District Court, Ahmednagar
Dated : 02/07/2021.